

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the **10th** day of **August**, 2018

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/1375/2015
(U/S 19, Administrative Tribunals Act, 1985)

Sumesh Kumar

S/o Late Nanku Ram

R/o Village – Mohiddinpur Baretha (Ibrahimpur),

Post office – Bamrauli,

District – Allahabad.

.....Applicant.

By Advocates – Ms. Akansha Gaur

V E R S U S

1. The Defence Secretary,
Ministry of Defence
Government of India,
New Delhi.
2. The Chief Controller of Defence Accounts,
(Pen
3. Administrative Officer
Paravaran Kendra Purva,
Selection Centre East,
Allahabad.

.....Respondents.

By Advocate : Ms. Shikha Dixit.

O R D E R**By Hon'ble Mr. Rakesh Sagar Jain , J.M. :**

Heard Ms. Akanksha Gaur, learned counsel for the applicant and Ms. Shikha Dixit, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation of the applicant within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with direction to respondent No.3/competent authority to decide the representation of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. Applicant is at liberty to file his original record/document before the respondents within one from the date of receipt of certified copy of this order.

5. Accordingly O.A. is disposed of. No order as to costs.

MEMBER (J)

Shashi